

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 496  
TO BE ANSWERED ON NOVEMBER 28, 2024**

**STATUS OF BENGALURU METRO PROJECT**

**NO. 496. SHRI TEJASVI SURYA :**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) the details of the estimated timeline for the execution, total delay, final opening of all the operational phases, reaches and stretches of the Bengaluru Metro along with the average total delay time in the execution of projects by BMRCL;**
- (b) whether the Government has constituted any panel to look into the working of metro organizations, such as BMRCL, DMRC, Chennai, Hyderabad etc. and if so, the functions of such panels along with the work done so far;**
- (c) whether the Government is concerned over the delay in the execution of projects by BMRCL and if so, the measures taken/being taken for timely completion of work with more accountability;**
- (d) whether the Government has advised the organizations, such as BMRCL to implement learnings from the past mistakes or to emulate the successful models of other metros like Delhi and if so, the details of such directives; and**
- (e) the other measures to improve the functioning of BMRCL?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

**(a) At present Bangalore Metro Rail Project Phase – I having length of 42.3 km sanctioned on 11.05.2006 and 21.01.2010 in phases by Central Government is fully operational and Phase II having length of 72 km sanctioned on 21.02.2014 is partially operational in Bengaluru city. Details regarding timeline, commissioning of operational reaches and stretches in respect of Phase – I and Phase – II of Bangalore Metro Rail Project are as under:**

Phase	Stretch	Scheduled Completion Date	Date of Commission	Length in (Km)
<b>Bangalore Metro Phase I - 42.3 km</b>	<b>Baiyappanahalli to M.G. Road</b>	<b>June, 2012</b>	<b>20.10.2011</b>	<b>6.7</b>
	<b>Peenya Village to Sampige Road</b>		<b>01.03.2014</b>	<b>10.3</b>
	<b>Peenya Village to Nagasandra</b>		<b>01.05.2015</b>	<b>2.5</b>
	<b>Magadi Road to Nayandanahalli</b>		<b>16.11.2015</b>	<b>6.5</b>
	<b>Cubbon Park to City Rly. Station</b>		<b>29.04.2016</b>	<b>4.8</b>
	<b>Mantri Square Sampige Road to Yelchenahalli</b>		<b>17.06.2017</b>	<b>11.5</b>
<b>Total</b>				<b>42.3</b>
<b>Bangalore Metro Phase II - 72 km</b>	<b>Yelchenahalli to Silk Institute</b>	<b>March, 2021</b>	<b>14.01.2021</b>	<b>6.12</b>
	<b>Mysore Road Station to Kengeri Station</b>		<b>29.08.2021</b>	<b>7.53</b>
	<b>KR Pura to Whitefield</b>		<b>25.03.2023</b>	<b>13.71</b>
	<b>Krishnarajapura to Baiyappanahalli,</b>		<b>09.10.2023</b>	<b>2.1</b>
	<b>Kengeri to Challaghatta,</b>		<b>09.10.2023</b>	<b>2.05</b>
	<b>Nagasandra to Madavara</b>		<b>07.11.2024</b>	<b>3.14</b>
<b>Total</b>				<b>34.65</b>

**(b) to (e) The completion of project is dependent upon many extraneous factors related to land acquisition, settlement of court matters etc. The following mechanisms are in place for expeditious completion of project:**

**(i) Metro Rail projects under 50:50 equity model are implemented by Joint Venture Special Purpose Vehicle (SPVs) of Central Government and concerned State Government like DMRC, BMRCL, etc. Bangalore Metro rail project is implemented by Bangalore Metro Rail Corporation (BMRCL) under 50:50 equity model between Government of India and Government of Karnataka. The company is Board run company, where there is an equal representation from both, the Central Government and Government of Karnataka. The progress of these projects are regularly monitored by the Board of BMRCL. Further, there is regular sharing of best practices amongst Metro Rail Companies in different fora.**

**(ii) Besides regular monitoring progress of metro projects at different level in Central Government, a High Powered Committee under the Chairmanship of Chief Secretary Karnataka monitors the progress of project on regular basis. The High Powered Committee takes expeditious decisions on matters relating to land acquisition, shifting of utilities and other structures in the project alignment, rehabilitation of Project Affected Persons, multimodal integration and such other matters, where the State Government has to facilitate quick action in the interest of project.**